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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.260/00525 of 2015
Cuttack this the 21stth day of August, 2015
CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Gavara Mohana Rao
Aged about 19 years
S/o.late Bhaskar Rao
At-Bathava
PO-Goribandha
Via-Kasinagar
Dist-Gajapati-761 206

...Applicant

By the Advocate(s)-Mr.B.P.Satapathy

-VERSUS-

Union of India represented through

1. The Secretary
Ministry of Communication & I.T.
Department of Posts (GDS Sector)
Dak Bhawan
Sansad Marg
New Delhi-110 001
2. Chief Post Master General,
Bhubaneswar Region
At/PO-Bhubaneswar
Dist-Khurda
3. Sr. Superintendent of Post Offices
Berhampur Division
Berhampur (GM Division)
Berhampur
Dist-Ganjam

...Respondents

By the Advocate(s)-Mr.M.R.Mohanty



ORDER(Oral)

R.C.MISRA, MEMBER(A):

Heard Mr.B.S.Satapathy, learned counsel for the applicant and Mr.M.R.Mohanty, learned Addl. Central Govt. Standing Counsel appearing for the Respondents and perused the records.

2. It is the case of the applicant that he made an application for the post of GDSBPM, Kodala Bus Stand BO in account with Kodala SO in response to a notification dated 14.1.2015 issued by the Senior Superintendent of Post Offices, Berhampur Region. Even though the process of selection started, so far the same has not been completed. In the meantime, Assistant Director General (GDS), Department of Posts have intimated all the Chief Postmasters General in the country vide communication dated 28.5.2015 that all the vacancies of GDS posts for which notifications have already been issued on or before 31.3.2015 should be filled up latest by 30.6.2015 by adopting the old engagement procedure applicable prior to 01.04.2015. In case any of these vacancies are not filled up latest by 30.06.2015, the notification should be cancelled and the vacancies should be filled under the new engagement process (Aptitude Test Method) applicable with effect from 01.04.2015. Based on this, O/o. Chief Post Master General, Odisha Circle has issued



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circular dated 30.6.2015. Grievance of the applicant is that since he had made an application for the post in question in response to the notification dated 14.1.2015 and the process of selection having not been completed, it is attracting the latest instructions issued by the Department of Posts and therefore, he apprehends that his case will not be considered in the process of selection.

3. It reveals from the record that there is no specific order against which the applicant has moved this Tribunal. No communication has also been sent to him by the Department. Considering the fact that applicant has not exhausted the departmental remedies available to him, I would direct the applicant to submit a representation to Respondent No.3 within a period of two weeks from today stating his grievance and if any such representation is filed within the prescribed time limit, Respondent No.3 shall consider and dispose of the same and communicate the decision thereon to the applicant in a reasoned order within a period of four weeks from the date of receipt of representation.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by learned counsel copy of this order along with paper book be sent to Respondent No. 3 by Speed Post at the cost

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of the applicant, for which Mr.B. Satapathy undertakes to file the postal requisites by 24.8.2015. Free copy of this order be made over to learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)

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